

(b) A notification dated 31st July, 2019 under Citizenship Rules has been published in the Gazette of India. All the State/UT Governments have re-notified it in their respective State Gazettes.

Task Force/Committee on crime against women

1491. SHRI B. LINGAIAH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has constituted any Task Force/Committee on crime against women and children particularly girl children;

(b) if so, the details thereof in the last five years and the current year; and

(c) the recommendations received/accepted/implemented including Justice J.S. Verma Committee Report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) No Task Force/Committee has been specifically constituted for this purpose.

(c) Taking into account the recommendations of the Justice Verma Committee, Government has already made various amendments in Criminal Laws (Indian Penal Code, Code of Criminal Procedure, Indian Evidence Act and the Protection of Children from Sexual Offences Act, 2012) relating to sexual harassment; assault or use of criminal force to woman with intent to disrobe; voyeurism; stalking; and rape.

Further, pursuant to the recommendation made in the Justice Verma Committee Report, domestic workers were included within the ambit of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

Anti-CAA protests

1492. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) total number of protests against the Citizenship Amendment Act, 2019 since December, 2019, State/UT-wise;

(b) number of persons injured or killed during anti-CAA protests, State/UT-wise;